

(a) whether there is any proposal to construct direct railway line from Humnabad to Hyderabad; and

(b) if so, the details thereof and when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) No, Sir.

(b) Does not arise.

Train Accidents on Kodarma–Gaya Section

4060. SHRI BHUVNESHWAR PRASAD MEHTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that one or two train accidents generally take place every month particularly at Gujhandi and Gurapa between Kodarma and Gaya on the Grand Chord rail line;

(b) whether a mafia group is involved in looting railway goods worth lakhs of rupees in each accident resulting in loss of crores of rupees to railways every year; and

(c) if so, the effective steps taken/proposed to be taken by the Government to check such accidents and save the loss to the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) No, Sir. There were only 4 derailments between Gujhandi and Gurapa stations on the Grand Chord section during the first eight months of the current financial year.

(b) No, Sir.

(c) Some of the important steps otherwise being taken to reduce accidents are

induction of technical devices to aid the human element, intensive and frequent inspections of sensitive installations, monitoring the performance of critical safety categories such as drivers, guards and station masters and patrolling of track etc.

Restructuring of Pay of Technical Supervisors in Northern Railway

4061. SHRI TEJNARAYAN SINGH:
SHRI V.S. VIJAYARAGHAVAN:

Will the Minister of RAILWAYS be pleased to state:

(a) the total number of Technical Supervisors at present in the Water Supply Department of Northern Railway;

(b) whether there supervisors are drawing less pay than their counterparts in the other Departments of Northern Railway;

(c) whether any case of restructuring of pay of these supervisors is pending since long;

(d) if so, the reasons therefor; and

(e) the time by which a decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) 5 (Two Inspector of Works Grade II in scale Rs. 1600–2660 and Three Inspector of Works Grade –III and scale Rs. 1400–2300).

(b) and (c). No, Sir.

(d) and (e). Do not arise.

Profit earned by CONCOR.
4062. SHRI S.B. SIDNAL: Will the Minister of RAILWAYS be pleased to state:

(a) the profit earned by the Container Corporation of India Limited since its establishment in 1989-90;

(b) the turnover of CONCOR during the year 1989-90 and 1990-91; and

(c) the details of Inland Container Depots taken over by the CONCOR.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) The post tax profit earned by the Container Corporation of India Ltd. in 1989-90 was Rs. 14.06 lakhs and in 1990-91 it was Rs. 541.49 lakhs.

(b) CONCOR's turnover was Rs. 9.97 crores during 1989-90 (November 1989 to March, 1990) and Rs. 32.23 crores during 1990-91.

(c) Operation and management of seven Inland Container Depots. viz. Guntur, Delhi, Bangalore, Anaparti, Amingaon, Coimbatore and Ludhiana was taken over from Indian Railways by the Container Corporation of India Ltd. with effect from 1.11.1989.

4063. SHRIRAJNATHSONKARSHASTRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item, "wife's death due to callousness" appearing in the Indian Express dated October 21, 1991; and

(b) if so, the facts thereof and the action proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) and (b). Yes, Sir. The Government of Madhya Pradesh had conducted an inquiry headed by a Principal

Secretary to the State Government. The Enquiry Report has not revealed any callousness or negligence on the part of the local Administration in providing medical assistance.

Dr. RML Hospital has informed that Justice Kuldip Singh had no complaint regarding lack of oxygen.

As regards Chief Justice P.N. Bhagwati, it has been informed that a single blood sugar report cannot declare anyone as a diabetic patient or as a non-diabetic patient for blood sugar status may fluctuate due to various factors like withdrawing time of blood, original blood sugar level, time of administration of drug, any associated disease condition patient may be suffering from like infection, etc.

[Translation]

Bungling in Vayudoot

4064. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether attention of the Government has been drawn to the newsitem appearing in Dainik Jansatta dated October 31, 1991 regarding bungling in Vayudoot; and

(b) if so, the facts thereof and action being taken by the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The allegations made against some officials of Vayudoot Limited have been investigated by the management. Allegations were substantiated only in regard to the issue of 'No Objection Certificate' in which